GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:3411 ANSWERED ON:31.08.2012 FOOD LAWS Gandhi Shri Dilip Kumar Mansukhlal;Rathwa Shri Ramsinhbhai Patalbhai

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of food analysts employed with the Food Safety and Standards Authority of India (FSSAI) to check the quality of food products being manufactured and marketed in the country:
- (b) whether current standards of food safety laid down under the Food Safety and Standards Act, 2006 are identical for the items reserved for the Small Scale Industries (SSIs);
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether as per the existing food laws, manufacturing and marketing of packaged natural mineral water and drinking water are unauthorized without Bureau of Indian Standards (B.I.S.) certificate; and
- (e) if so, the details thereof indicating the complaints received in this regard and action taken/proposed to be taken by the Government against the offenders during the last three years and the current year, State/UT-wise?

Answer

THE MINISTER STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY)

- (a): There is no post of Food Analyst in Food Safety and Standards Authority of India. In referral Food Laboratories (Earlier named Central Food Laboratories) analysis certificate is signed by the Director of the laboratory concerned. In State Government's Food Laboratories, analysis report is signed by Food Analyst notified by the Food Safety Commissioner under Section 45 of Food Safety and Standards Act, 2006.
- (b) & (c): As per Food Safety and Standards Act, 2006 and Regulations made thereunder, every Food Business Operator whether big or small has to comply with the provisions of the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011.
- (d): As per Food Safety and Standards Act, 2006 and Regulations made thereunder, manufacturing and marketing of packaged drinking water / mineral water, requires B.I.S. certification.
- (e) : No separate data for cases relating to packaged drinking water / mineral water, is maintained centrally. However, as per information received from States/UTs, a statement indicating number of cases registered / challaned and number of cases of convictions for adulterated food products is annexed.